

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 212  
IB-2832/ND/2019**

**IN THE MATTER OF:  
M/s. Adani Logistics Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Bhaskar Marine Services Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 06.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Raghuv eer Kapur, Ms.  
Manmeet Kaur, Advocates.**

**For the Resolution Professional :Mr. Harsh Vardhan Arora and Mr.  
Kanishk Khetan, Advocate. Mr.  
Sudershan Gupta, RP present in  
person.**

**For the Respondent/ Corporate-debtor :**

**ORDER**

**CA No. 660, CA No. 1081 of 2021, CA No. 1661 of 2020** have been stated to be already disposed of/taken on record as per the submissions of the RP. The RP has also submitted that all his dues have been received. Advocate appearing on behalf of the RP has submitted that the dissolution as prayed for in application No. 4047 of 2020 may be allowed.

Vide order dated 02.11.2020 this Tribunal has approved the dissolution of the Corporate-debtor. The Corporate-debtor stands dissolved in terms of Section 54. The RP may take further steps as per law and apprise this Tribunal



the steps taken by him after two weeks. Matter is adjourned to **10.02.2021**.

-sd-

**(V.K. Subburaj)**  
Member (T)

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**(P.S.N. Prasad)**  
Member (J)